

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.3312/2017

Thursday, this the 4th day of January 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Praveen Mahajan, Member (A)**

Rita Saxena, Group A
Senior Project Engg.
R/o Flat No.1004, DDA (HIG)
Motia Khan, New Delhi – 110 055

..Applicant

(Mr. Raj Singh Phogat, Advocate)

Versus

1. Union of India through
Member Traffic, Railway Board
(Chairman, Executive Committee – CRIS)
Ministry of Railways
Rail Bhawan, Raisina Road, New Delhi-01
2. Managing Director
Center for Railway Information Systems
Chanakya Puri, New Delhi – 110 021

..Respondents

(Mr. R N Singh and Mr. Amit Sinha, Advocates)

O R D E R (ORAL)

Justice Permod Kohli:

The applicant is an employee of respondent No.2, i.e., Center for Railway Information Systems, which is an autonomous body and not notified under Section 14 (2) of the Administrative Tribunals Act, 1985.

2. In this view of the matter, the applicant seeks to withdraw this O.A. with liberty to approach the competent forum. Prayer allowed.

**(Ms. Praveen Mahajan)
Member (A)**

**(Justice Permod Kohli)
Chairman**

January 4, 2018
/sunil/